MENTARY AFFAIRS (SHRI MALLIKARJUN): (a) : No.

(b) The period of absence was treated on the principal of 'No work, no pay'. The strike being illegal the period could not be treated as leave due.

(c) No.

(d) Does not arise.

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12 hrs.

RE. ADJOURNMENT MOTIONS

SHRI JYOTIRMOY BOSU (Diamond Harbour): Mr. Deputy-Speaker, Sir, I seek your permission to raise... to... (*Interruptions*)

MR. DEPUTY-SPEAKER: I will call you. One by one. One by one. One minute.

(*Interruptions*)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): Are you coming to me also? He has got to cal all. (*Interruptions*)

MR. DEPUTY-SPEAKER: All the hon. Members have got up.

(*Interruptions*)

MR. DEPUTY-SPEAKER: Several hon. Members have got up and I cannot listen to everyone and I have asked them to say one by one whatever they can say. That only will go on record.

(*Interruptions*)

MR. DEPUTY-SPEAKER: Therefore, I will ask one by one. I will call you also.

SHRI JYOTIRMOY BOSU: My submission is adjournment motion has been given regarding the failure of the Government about the Chief Justice of India's observations with regard to... (*Interruptions*)

MR. DEPUTY-SPEAKER: About judiciary? Adjournment motion has been rejected. On a Calling Attention we have called for facts. With regard to this I will give my observations.

(*Interruptions*)

MR. DEPUTY-SPEAKER: Please listen. Please sit down. I will make some observations. I have received...

(*Interruptions*)

MR. DEPUTY-SPEAKER: Please sit down. I have received notices of Adjournment Motion regarding the failure of the Government to protect the independence of the Judiciary against the increasing threat from the executive as evidenced by the reported protest by the Chief Justice of India against a circular issued by the Union Law Minister to State Chief Ministers asking the Chief Justices of High Courts to obtain the consent in writing from additional Judges to be transferred to any High Court. This is not a matter for Adjournment Motion and accordingly I have withheld consent to the moving of the Adjournment Motion. However, my attention has been drawn to notices of Calling Attention on the same subject. I have referred these notices to the Ministry for facts.

(*Interruptions*)

MR. DEPUTY-SPEAKER: And the Members who have given these notices are, Shri Suraj Bhan, Shri Krishna Chandra Halder, Shri Satish Agarwal, Shri Satyanarayan Jatiya, Shri Jyotirmoy Bosu, Shri Niren Ghosh, Prof. Madhu Dandavate and Shri Mukunda Mandal.

(*Interruptions*)

MR. DEPUTY-SPEAKER: That is over. Do not raise that question.

SHRI RAMAVATAR SHASTRI (Patna): I have given and adjournment motion. (*Interruptions*)

श्री राम विलास पासवान : (हाजीपुर) मेरा प्वाइंट आफ आर्डर है। (व्यवधान)

MR. DEPUTY-SPEAKER: He is on a point of order. Please sit down. I will call you. He is on a point of order.

श्री राम विलास पासवान: उपाध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है, कांस्टीट्यूशन की धारा 222 के तहत, जिसमें लिखा हुआ है कि

'The President may, after consultation with the Chief Justice of India, transfer a Judge from one High Court to any...'

फिर सरकार ने सर्कुलर कैसे इशू किया ?

MR. DEPUTY-SPEAKER: I have given my decision. No. No. I have given my decision.

(*Interruptions*)

SHRI RAMAVATAR SHASTRI: Adjournment motion... (*Interruptions*)

श्री राम विलास पासवान : कैसे सरकार सर्कुलर जारी कर सकती है ?

MR. DEPUTY-SPEAKER: Calling attention is there. I have called for facts. You may raise it at the time if it is allowed.

(*Interruptions*)*

MR. DEPUTY-SPEAKER: I want to hear this side also. Mr. Lakkappa.

SHRI K. LAKKAPPA (Tumkur): It has been widely reported in the *Times of India* and *Indian Express* and I have sent a calling attention notice...

MR. DEPUTY-SPEAKER: Calling attention, you canot raise it here. You may meet me in my Chamber. (*Interruptions*). You must cooperate. Don't raise; calling attention here. You can meet me in my Chamber. I have told you. I am not permitting you. Shri Tewary.

(*Interruptions*)

PROF. K. K. TEWARY (Buxar): About the visit of Dr. Subramaniam Swamy to China he has made a statement...

MR. DEPUTY-SPEAKER: I don't allow it. You are bringing in a Member. Don't bring in that point. This will not go on record.

(*Interruptions*)*

MR. DEPUTY-SPEAKER: Shri Harikesh Bahadur.

SHRI HARIKESH BAHADUR (Gorakhpur): I have given notice of a privilege motion against the Petroleum Minister and others today. Not only I but some other Members also have given it. You should tell us what you are doing about it.

MR. DEPUTY-SPEAKER: That is being examined. Mr. Unnikrishnan. I have permitted only Mr. Unnikrishnan.

SHRI K. P. UNNIKRISHNAN: (Badagara): I have given notice of privilege against Shri P.C. Sethi and some CBI officials regarding affidavits filed by them in Bombay High Court. I want to know what is happening to it?

MR. DEPUTY-SPEAKER: It is under consideration.

SHRI K. P. UNNIKRISHNAN: Today?

MR. DEPUTY-SPEAKER: It is under consideration.

(*Interruptions*)*

*Not recorded.

MR. DEPUTY-SPEAKER: They are all under consideration. (*Interruptions*). Privilege motions should not be read here.

(*Interruptions*).*

MR. DEPUTY-SPEAKER: I think I have satisfied all of you. We will go to the next item. (*Interruptions*). That is all over. I have gone to the next item Papers to be laid on the Table. (*Interruptions*). I am not permitting anybody. Please don't record anything.

(*Interruptions*)*

12.10 hrs.

PAPERS LAID ON THE TABLE

Annual Report of and Review on Indian Council of Historical Research for 1979-80.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1979-80.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) above.

[Placed in Library. *See* No. LT-2312/81].

Annual Report etc. of National Cancer Research Centre, Calcutta for 1978-79.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the National Cancer Research Centre, Calcutta, for the year 1978-79 along with Audited Accounts.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. LT-2313/81].

Notifications under Government Savings Banks Act, Government Savings Certificates Act and Post Office Saving Banks Rules.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

(1) A copy of the Post Office Savings Banks (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. GSR 206(E) in Gazette of India dated the 25th March, 1981, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.

(2) A copy of the Post Office Saving Certificates (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. GSR 222(E) in Gazette of India dated the 28th March, 1981, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

(3) A copy of Notification No. GSR 207(E) (Hindi and English versions) published in Gazette of India dated the 25th March, 1981

*Not recorded.